IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Appeal (DB) No.1169 of 2019

Arun Pal .... Appellant

Versus

The State of Jharkhand .... Respondent

CORAM: HON'BLE MR. JUSTICE H.C. MISHRA
HON'BLE MRS. JUSTICE RAJESH KUMAR

For the Appellant : Mr. Indrajit Sinha, Advocate
For the Respondent : Mr. Pranay Kr. Jaiswal, Advocate

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The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities are good.

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I.A. No.2982 of 2020

5/25.06.2020 Heard learned counsel for the appellant and learned counsel for the State on the interlocutory application filed by the appellant for granting bail during the pendency of the appeal.

The appellant along with other co-accused have been convicted and sentenced for the offences under Sections 302, 341, 323, 324/34 of the Indian Penal Code.

The evidence of the eyewitness shows that there is allegation against the other co-accused to have assaulted the deceased, which ultimately proved fatal. The impugned Judgment also shows that the appellant was on bail during trial.

In the facts and circumstances of the case, we are inclined to release the appellant on bail. Accordingly, appellant is directed to be released on bail, during the pendency of this appeal, on furnishing bail bond of Rs.10,000/- (ten thousand), with two sureties of the like amount each, to the satisfaction of learned Additional Sessions Judge-II, Dumka, in connection with S.T. No.30 of 2015.

The aforesaid interlocutory application is accordingly, allowed.

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(H. C. Mishra, J.)

(Rajesh Kumar, J.)

R.Kumar